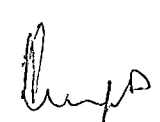


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No. 42/2000

Sebastian Fernandes **Versus** Union of India & ors.

Date of Order	Orders
13/3/2002 RCer Cof 5/3/02 R28 18/3/02	Mr. S. K. Jain, Counsel for the applicant. Mr. T. P. Sharma, Counsel for the Respondents. Shri S. K. Jain, learned counsel for the applicant states that in view of the orders dated 10/11/2000 and 23/30-11-2000 produced by the learned Counsel for the Respondents today, the relief claimed in this application does not survive. The application has become infructuous. It is accordingly dismissed. However, the applicant would not be debarred from making any representation with regard to arrears, to the department.  A. P. NAGRATH ADMINISTRATIVE MEMBER  (O. P. GARG) VICE CHAIRMAN